

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF B N G GLOBAL INDIA LIMITED

RELEVANT PARTICULARS								
1.	Name of corporate debtor	B N G GLOBAL INDIA LIMITED						
2.	Date of incorporation of corporate debtor	22.09.2011						
3.	Authority under which corporate debtor is incorporated / registered	ROC – DELHI						
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52590DL2011PLC225377						
5.	Address of the registered office and principal office (if any) of corporate debtor	GD. ITL A-09 NORTHEX TOWER 5TH FLOOR 504 NSP PITAMPURA DELHI North Delhi DL 110034 IN						
6.	Insolvency commencement date in respect of corporate debtor	17.03.2023						
7.	Estimated date of closure of insolvency resolution process	13.09.2023 (180 days from the date of commencement of resolution process)						
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Harish Taneja IBBI/IPA-002/IP-N00088/2017-18/10229						
9.	Address and e-mail of the interim resolution professional, as registered with the Board	236-L, Model Town, Near Mukhija hospital, Sonipat -131001 harishtaneja78@gmail.com						
10.	Address and e-mail to be used for correspondence with the interim resolution professional	302, R G Trade Tower, Netaji Subhash Place, Pitampura, New Delhi – 110034 cirp.bngglobal@gmail.com						
11.	Last date for submission of claims	31.03.2023 i.e., 14 days from appointment of Interim Resolution Professional						
12.	Class of Creditors, If any, Under Clause(B) of Sub-Section(6A) of Section 21, Ascertained by Interim Resolution Professional	Investors in the collective Investment Scheme(s) floated by the Corporate Debtor Class 1: Creditors who opted for Lump sum Investment Plan Class 2: Creditors who opted for Recurring Investment Plan						
13.	Name of Insolvency Professionals identified to act as Representative of creditors in a class	<table border="1" style="width: 100%;"> <thead> <tr> <th style="width: 50%;">Class of Creditors</th> <th style="width: 50%;">Name of Insolvency Professional</th> </tr> </thead> <tbody> <tr> <td>Class 1</td> <td>1. Mr. Amit Talwar 2. Mr. Gagan Gulati 3. Mr. Rajiv Bajaj</td> </tr> <tr> <td>Class 2</td> <td>1. Mr. Avneesh Srivastava 2. Mr. Alok Kaushik 3. Mr. Nitin Kochhar</td> </tr> </tbody> </table>	Class of Creditors	Name of Insolvency Professional	Class 1	1. Mr. Amit Talwar 2. Mr. Gagan Gulati 3. Mr. Rajiv Bajaj	Class 2	1. Mr. Avneesh Srivastava 2. Mr. Alok Kaushik 3. Mr. Nitin Kochhar
Class of Creditors	Name of Insolvency Professional							
Class 1	1. Mr. Amit Talwar 2. Mr. Gagan Gulati 3. Mr. Rajiv Bajaj							
Class 2	1. Mr. Avneesh Srivastava 2. Mr. Alok Kaushik 3. Mr. Nitin Kochhar							
14.	(a). Relevant Forms and (b). Details of Authorized Representative Available at:	a) Weblink: https://ibbi.gov.in/en/home/downloads b) Weblink: https://ibbi.gov.in/en/insolvency-professional Address: 302, R.G. Trade Tower, Netaji Subhash Place, Pitampura, New Delhi-110034						

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the B N G Global India Limited on 17.03.2023.

The creditors of B N G Global India Limited are hereby called upon to submit their claims with proof on or before 31.03.2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 11.

The claims may be submitted in specified form in terms of regulations 7, 8, 9 and 9A of The Insolvency and Bankruptcy Board of India (Insolvency Process for Corporate Persons) Regulations 2016, by the Operational Creditors (except workmen and employees) in "Form B", Financial Creditors in "Form C", workman or an Employee in "Form D", Authorised Representative of Workmen and Employees in "Form E", Any other Stakeholder in "Form F".

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry no. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry no.13 to act as authorized of the class mentioned in entry no. 12 above, in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 18.03.2023
Place: New Delhi



(Harish Taneja)
Interim Resolution Professional
BNG Global India Limited
Reg no. IBBI/IPA-002/IP-N00088/2017-18/10229

FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF B N G GLOBAL INDIA LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	B N G GLOBAL INDIA LIMITED
2. Date of Incorporation of Corporate Debtor	22.09.2011
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U52590DL2011PLC225377
5. Address of the registered office and principal office (if any) of Corporate Debtor	GD, IFL A-09, North Tower, 5th Floor, 504 NSP, Pitampura, Delhi, North Delhi-110034 IN
6. Insolvency commencement date in respect of Corporate Debtor	17.03.2023
7. Estimated date of closure of insolvency of resolution process	13.09.2023 (180 days from the date of commencement of resolution process)
8. Name and registration number of the insolvency professional acting as Interim Resolution Professional	Harish Taneja Reg. No.: IBB/PA-002/IP-ND0088/2017-18/10229
9. Address & email of the interim resolution professional, as registered with the board	236-L, Model Town, Near Mukhija Hospital, Sonipat - 131001 Email: harish.taneja78@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	302, R G Trade Tower, Netaji Subhash Place, Pitampura, New Delhi - 110034 Email: crip.bngglobal@gmail.com
11. Last date for submission of claims	31.03.2023 (i.e., 14 days from appointment of Interim Resolution Professional)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Investors in the collective investment scheme(s) floated by the Corporate Debtor Class 1: Creditors who opted for Lump sum Investment Plan Class 2: Creditors who opted for Recurring Investment Plan
13. Names of insolvency professionals identified to act as authorized representative of creditors in class (three names for each class)	Class 1 1. Mr. Amit Tawar 2. Mr. Gagan Gulati 3. Mr. Rajiv Bajaj Class 2 1. Mr. Aneesh Srivastava 2. Mr. Aksh Kaushik 3. Mr. Nalin Kochhar
14. (a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Web link: https://ibbi.gov.in/insolvency-professional-address Address: 302, R.G. Trade Tower, Netaji Subhash Place, Pitampura, New Delhi-110034

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The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry no. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry no. 13 to act as authorized of the class mentioned in entry no. 12 above, in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Harish Taneja
Date: 18.03.2023
Place: New Delhi
Regn. No.: IBB/PA-002/IP-ND0088/2017-18/10229

SALE NOTICE

M/s UTM ENGINEERING PRIVATE LIMITED (IN LIQUIDATION)
CIN: U14107DL2014PTC270321
Registered Office: Plot No. 26/27/28, Gali no. 2, Block B Ugrasen Park, Nangloi Road, Najafgarh, Delhi - 110043

E-AUCTION SALE NOTICE

UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016

Notice is hereby given to the public in general under the Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder that the assets of M/s UTM Engineering Private Limited (in Liquidation) ("Corporate Debtor") are being proposed to be sold on standalone basis/collectively/ on parcel basis as per Regulation 32 (a) or Regulation 32(c) or Regulation 32(d) of the Insolvency and Bankruptcy Code (Liquidation Process) Regulations, 2016, on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" AND "WITHOUT RECOURSE BASIS" through e-auction platform. The said proposition for disposition is without any kind of warranties and indemnities.

The bidding of the assets stated in the below table shall take place through the online e-auction service provider, M/s e-Procurement Technologies Limited - Auction Tiger via the website <https://mca.auctiontiger.net>

Submission of Requisite Forms, Affidavits, Declaration etc. From 20.03.2023 to 03.04.2023
Site visit / Inspection Date From 07.04.2023 to 13.04.2023
Last Date for Submission of EMD 17.04.2023 by 05.00 P.M.

Block A
Date: 19.04.2023, Time: 11:00 AM to 01:00 PM (With an unlimited extension of 5 Mins)
Block B
Date: 20.04.2023, Time: 11:00 AM to 01:00 PM (With an unlimited extension of 5 Mins)
Block C
Date: 21.04.2023, Time: 11:00 AM to 01:00 PM (With an unlimited extension of 5 Mins)

Following block of assets available for sale in e-auction as per Regulation 32(c) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016:

Sl. No.	Description of Block	Reserve Price (in INR)	EMD (in INR)
1.	Plant & Machinery at Dausa, Rajasthan (Situated at Lalsot Tunnel), Katra, J&K (3 Kms from Katra towards Reasi Road - Shirwar) and Udaipur, Rajasthan (Situated at Zawar Mines).	1,00,81,476	10,08,147

OR

Block B
(Only in the event where no bid is received for Block A, bids received for Block B would be considered.)

Following block of assets available for sale in e-auction as per Regulation 32(d) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016:

Sl. No.	Description of Lot	Reserve Price (in INR)	EMD (in INR)
1.	Lot 1: Plant & Machinery at Dausa, Rajasthan (Situated at Lalsot Tunnel).	36,97,748	3,69,774
2.	Lot 2: Plant & Machinery at Katra, J&K (3 Kms from Katra towards Reasi Road - Shirwar)	32,38,195	3,23,819
3.	Lot 3: Single Plant & Machinery at Udaipur, Rajasthan (Situated at Zawar Mines); Boomer Jumbo Drill.	31,45,533	3,14,553

OR

Block C
(Only in the event where no bid is received for Block A & Block B, bids received for Block C would be considered.)

Following assets available for sale in e-auction as per Regulation 32(a) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016:

Sl. No.	Description of Asset	Location	Reserve Price (in INR)	EMD (in INR)
1	Grount Pump	Dausa	8,16,629	81,663
2	Grount Pump	Dausa	3,51,353	35,135
3	Gamzen Batching Plant (750 RM)	Dausa	2,62,068	26,207
4	DG Set 160 KVA	Dausa	3,05,082	30,508
5	DG Set 125 KVA	Dausa	1,93,221	19,322
6	DG Set 62.5 KVA	Dausa	1,33,526	13,353
7	DG Set 15 KVA	Dausa	1,01,370	10,137
8	Electric Welding Machines	Dausa	19,889	1,989
9	Arc Welding Machines	Dausa	21,728	2,173
10	Excavator EX-110	Dausa	5,22,832	52,283
11	Jack Hammer	Dausa	28,220	2,822
12	Vibrator Motor	Dausa	22,460	2,246
13	Hydraulic Jack	Dausa	30,364	3,036
14	Indica (DL 1 CS 2549)	Dausa	63,485	6,349
15	Bolero Camper (RJ 27 GC 0584)	Dausa	1,05,307	10,531
16	Tata Automobile Crane (TL 360 Z)	Dausa	3,05,676	30,568
17	Desktop Systems	Dausa	3,617	362
18	Printers	Dausa	1,233	123
19	Air Cooler	Dausa	16,743	1,674
20	DG Set 180 KVA	Dausa	1,34,066	13,407
21	Open (Lab)	Dausa	30,400	3,040
22	Jack Hammer	Dausa	39,428	3,943
23	3 HP Motor	Dausa	30,356	3,036
24	5 HP Motor	Dausa	17,335	1,733
25	Wagon-R (DL 9CAL 4941)	Dausa	1,41,560	14,156
26	Air Compressor XAT 266	Katra	3,04,877	30,488
27	DG Set 180 KVA	Katra	2,19,653	21,965
28	Putzmeister Shortcrete 1404 E	Jammu	5,57,282	55,728
29	Putzmeister Pump SPM 4210 Wetkret	Jammu	8,07,347	80,735
30	Mai Grounting Pump	Jammu	89,386	8,939
31	Ventilation Fan	Jammu	88,809	8,881
32	DG Set 62.5 KVA	Jammu	1,35,846	13,585
33	Steel Empty Container/Portable Cabin	Jammu	31,759	3,176
34	Welding Transformer	Jammu	27,726	2,773
35	Step Up Transformer	Jammu	36,414	3,641
36	Volvo-140 Entractor	Jammu	8,38,375	83,838
37	Air Compressor	Jammu	1,00,720	10,072

Interested applicants may refer to the complete E-Auction Process Information Document containing details with respect to the e-auction Bid Application Form, Declaration and Undertakings, Other Forms, Terms & Conditions with respect to the sale of assets. The detailed documents as required to participate in the e-auction along with all the applicable terms and conditions can be obtained by the prospective bidders by writing an email at utm.liquidator@gmail.com or by contacting Mr. Rajat Garg at +91-8010602727 or Mr. Pallav Kulshrestha +91-8899349321. The liquidator reserve the right to accept or reject or cancel any bid or extend or modify any terms of the E-Auction at any time without assigning any reason. The intending bidders, prior to submitting their bid, should make their independent inquiries during the site visit regarding the title of the assets, and maintenance charges, if any, and inspect the assets at their own expense and satisfy themselves.

VERY IMPORTANT

It is hereby informed to all interested parties that in case any successful bid is achieved for Block A thereby announcing a successful bidder, the remaining block i.e. Block B and Block C shall automatically stand canceled. Further, in case any successful bid is achieved for any Lot of Block B thereby announcing a successful bidder of any particular Lot, the assets of that Lot shall not form part of the auction for Block C. Further, in case any successful bid is achieved for all the Lots of Block B thereby announcing a successful bidder for each Lot, the e-auction for Block C shall automatically stand canceled. For details kindly refer e-auction process information document.

Sd/-
Kanti Mohan Rustagi
Liquidator
In the matter of UTM Engineering Private Limited
Reg. No. IBB/PA-002/IP-ND0097/2017-18/10240

Office Address: F-14, 1st Floor, Kailash Colony, New Delhi 110048.
Address for Correspondence: C/o Resurgent Resolution Professionals LLP, 905, 9th Floor, TOWER-C, Unitech Business Zone, The Close South, Sector 50, Gurugram, Haryana-120118.
Reg. Email Id: kanti.rustagi@patanjaliassociates.com
Contact Number: +91-8010602727
Date: 20.03.2023
Place: New Delhi
Email Id (Process specific): utm.liquidator@gmail.com

"Form No. INC-26"
[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the Company from one state to another

Before the Central Government Northern Region

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

In the matter of ZITRON INDIA PVT LTD having its registered office at D-2/2164, Vasant Kunj, New Delhi-110070,

.....Petitioner

Notice is hereby given to the general public that the Applicant Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the situation clause II of its memorandum of association in terms of the special resolution passed at the Extra-Ordinary General Meeting held on February 28, 2023 to enable the Applicant Company for shifting its registered office from the "State of NCT of Delhi" to the "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Applicant Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post his/her/its objections supported by an affidavit stating the nature of his/her/its interest and grounds of opposition to the REGIONAL DIRECTOR, NORTHERN REGION, MINISTRY OF CORPORATE AFFAIRS, B-2 WING, 2ND FLOOR, PARYAVARAN BHAWAN, CGO COMPLEX, NEW DELHI-110003, within 14 (fourteen) days from the date of publication of this notice with copies to the Applicant Company at its current registered office address mentioned above and to the below mentioned communication address of the Applicant company.

Communication Address:
ZITRON INDIA PVT LTD
CIN: U74999DL2001PTC111279
Regd. Office: D-2/2164, Vasant Kunj New Delhi-110070.
E-Mail: admin@zitroneindia.com

For and on behalf of the Applicant Company
ZITRON INDIA PVT LTD
Sd/-
INDRAJIT DHADWAL
Director
Place: Delhi
Date: 20.03.2023
DIN: 00261141

INDIA SHELTER FINANCE CORPORATION LTD.

Registered Office: PLOT-15.6TH FLOOR, SEC-44, INSTITUTIONAL AREA, GURUGRAM, HARYANA-122002.
Branch Office: B-3/10, Deekay Tower, Vibhuti Khnd, Gomi Nagar Lucknow U.P. 226010.

PUBLIC NOTICE- AUCTION FOR SALE OF IMMOVABLE PROPERTY

[UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]

NOTICE FOR SALE OF IMMOVABLE PROPERTY MORTGAGED WITH India Shelter Finance Corporation (ISFC) (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of ISFC (secured creditor), will be sold on 06.04.2023 (Date of Auction) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHAT EVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The sealed envelope containing EMD amount for participating in Public Auction shall be submitted to the Authorized Officer of ISFC. On or before 31.03.2023 3:15 PM at Branch/Corporate Office: Office No-B-3/10, Deekay Tower, Vibhuti Khnd, Gomi Nagar Lucknow U.P. 226010.

Loan Account No. / AP Number	Name of Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Legal Heir(s)/ Legal Rep.	Date of Demand Notice	Amount as on date	Type of Possession (Under Constructive/ Physical)	Reserve Price	Earnest Money
AP-0925074/LA11ALONS00005003028	1. Namita W/O RajKumar 2. RajKumar Singh	13/04/2021	Rs. 5465153/- (Fifty-four lakh sixty-five thousand one hundred fifty-three only)	Under Constructive	RS. 48,38,850/- (Forty-eight lakh thirty-eight thousand eight hundred fifty only)	Rs. 4,83,885/- (Four lakh eighty-three thousand eight hundred eighty-five only)

Description of Property: All That Piece And Parcel Of Property Bearing Plot No. 8 & 9, KH No 4, Vill- Kamabadi Badoli, Mahona, Teh- Bakshi Ka Talab, Lucknow, UP-227202.

Terms and conditions:

- The prescribed Tender/ Bid Form and the terms and conditions of sale will be available with the Branch/Corporate Office: Office No-B-3/10, Deekay Tower, Vibhuti Khnd, Gomi Nagar Lucknow U.P. 226010, between 10.00 a.m. to 5.00 p.m. on any working day.
- The immovable property shall not be sold below the Reserve Price.
- All the bids/ tenders submitted for the purchase of the above property shall be accompanied by Earnest Money as mentioned above. EMD amount favouring the India Shelter Finance Corporation Limited payable at Delhi. The EMD amount will be returned to the unsuccessful bidders after auction.
- The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be the discretion of the Authorized Officer to decline/ acceptance of the highest bid when the price offered appears inadequate as to make it inadvisable to do so.
- The prospective bidders can inspect the property on 31.03.2023 between 11.00 A.M and 5.00 P.M with prior appointment.
- The person declared as a successful bidder shall, immediately after the declaration, deposit 25% of the amount of purchase money/ highest bid which would include EMD amount to the Authorized Officer within 24 Hrs. and in default of such deposit, the property shall forthwith be put to fresh auction/ sale by private treaty.
- In case the initial deposit is made as above, the balance amount of the purchaser money payable shall be paid by the purchaser to the Authorized Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day or the 15th day be a Sunday or other holiday, then on the first office day after the 15th day.
- The person declared as a successful bidder shall, immediately after the declaration, deposit 25% of the amount of purchase money/ highest bid in the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/ sale by private treaty. The deposit including EMD shall stand forfeited by India Shelter Finance Corporation Ltd. and the defaulting purchaser shall lose all claims to the property.
- The above sale shall be subject to the final approval of ISFC, interested parties are requested to verify/confirm the statutory and other dues like Sales/Property tax, Electricity dues, and society dues, from the respective departments' offices. The Company does not undertake any responsibility of payment of any dues on the property.
- TDS of 1%, if any, shall be payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by the highest bidder in the PAN of the company and the copy of the challan shall be submitted to the company.
- Sale is strictly subject to the terms and conditions incorporated in this advertisement and into the prescribed tender form.
- The successful bidder/purchaser shall bear all stamp duty, registration fees, and incidental expenses for getting sale certificate registered as applicable as per law.
- The Authorized Officer has the absolute right to accept or reject the bid or adjourn / postpone / cancel the tender without assigning any reason thereof and also to modify any terms and conditions of this sale without any prior notice.
- Interested bidders may contact Mr. Amit Kumar Jaiswal at Mob. No. 9792777791 during office hours (10.00AM to 6.00 PM).

15 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR

The above-mentioned Borrower/Mortgagor/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.

Mr. Amit Kumar Jaiswal (AUTHORIZED OFFICER)
Mob-979277791
INDIA SHELTER FINANCE CORPORATION LTD

Date: 20 Mar 23, Place: Lucknow

Classifieds

PERSONAL

I, Ravinder Kumar, S/o Ramnath Sharma R/o.H.No.F-175, Street No.3, Ankur Enclave, Karawal Nagar, Delhi-110094, have changed my name to Ravinder Sharma.
0040659959-4

I, Mukesh Kumar, S/O Manohar Lal, R/O 2/2 Sarojini Nagar Railway Colony Chankya Puri New Delhi-110021, have changed my name to Mukesh Kumar Arora, Permanently.
0040659959-6

Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata
(A Scheduled Commercial Bank)

Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmapur, Kazi Sarai, Harhua, Varanasi, UP-221 105.

PUBLIC NOTICE

Gold Ornaments pledged to the bank at its Allahabad Branch under the following gold loan accounts which are overdue and the ornaments were not redeemed by the borrowers despite our multiple notices will be auctioned on Friday, 24/03/2023 at the branch premise of the Utkarsh Small Finance Bank at House no 4/2A, Ground Floor, Sardar Patel Marg, Civil Lines, PO-Allahabad, District - Allahabad, Uttar Pradesh. Pin Code - 211001.

Sr. No.	Loan No.	Name	Date	Loan Amount	Gross Weight (Gms)
1	135279000006019	Indu Swarnkar	04/02/2023	₹. 90400/-	29.26
2	135279000006002	Sanjay Kumar	06/10/2022	₹. 101200/-	32.77

Those desirous of participating in the auction will have to pay an amount of Rs. 9580/- as EMD by 23/03/2023. Bank reserves the right to withhold/cancel/postpone or vary the terms and conditions of the auctions without any reasons thereof.

Sd/-
Branch Manager
Utkarsh Small Finance Bank Ltd.

Date: 20/03/2023
Place: Allahabad

Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata
(A Scheduled Commercial Bank)

Zonal Office: 7th Floor, Best Commercial Complex, Near Dr Ambedkar Udyan, Chembur East, Mumbai (MH) - 400071.
Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmapur, Kazi Sarai, Harhua, Varanasi, UP-221 105.

PUBLIC NOTICE

Gold Ornaments pledged to the bank at its Panchkula Branch under the following gold loan account which is overdue and the ornaments were not redeemed by the borrower despite our multiple notices will be auctioned on Friday, 24/03/2023 at branch premise of the Utkarsh Small Finance Bank at SCO-6P, Sector-10, Panchkula Haryana, Pin Code-134109.

Sr. No.	Loan No.	Name	Date	Loan Amount	Gross Weight (Gms)
1	150879000006003	Amit S/o Kamal Singh	03/10/2022	₹. 21500/-	07.24

Those desirous of participating in the auction will have to pay an amount of Rs. 5000/- as EMD by 23/03/2023. Bank reserves the right to withhold/cancel/postpone or vary the terms and conditions of the auctions without any reasons thereof.

Sd/-
Branch Manager
Utkarsh Small Finance Bank Ltd.

Date: 20/03/2023
Place: Panchkula

UNIMONI FINANCIAL SERVICES LIMITED

RO: N.G. 12 & 13 Ground Floor, North Block, Manipla Centre, Dickenson Road, Bangalore - 560 042. CIN No. U85110KA1995PLC018175

PUBLIC NOTICE

This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by UNIMONI FINANCIAL SERVICES LIMITED on 22.03.2023 at 10:00 am at NO.1, GROUND FLOOR, F1 SHOPPING COMPLEX, F1 HOSPITAL BUILDING, 37, LUCKNOW - 226001. The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers. The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.

Loan Nos.: BASTI (BTI)- 1975743, DEORIA (DEO) - 1940792, 1940828, GORAKHPUR (GOR)-1939278, 1971117, 1976933, KASIA (KSA) - 1971438, 1925551, 1935536, 1974931, 1987712, 1967033, 1940172, 1974187, 1941015, 1971126, 1972121, UNNAO (UNN)- 1935121, 1956643, 1959535, 1958200, 1941592, 1967088, 1947652, 1958481, 1975557, 1977216

For more details, please contact : Mr. NITISH KUMAR - 9935383311
(Reserves the right to alter the number of accounts to be auctioned & postpone / cancel the auction without any prior notice.)

PUBLIC NOTICE

BEFORE THE CENTRAL GOVERNMENT REGISTRAR OF COMPANIES, DELHI & HARYANA

Advertisement for change of Registered Office of the LLP from one State to another

In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and rule 17 of the Limited Liability Partnership Rules, 2009

AND

In the matter of POVAMI DIGITAL MARKETING SERVICES LLP (LLPIN: AAR-4347) having its Registered Office at C-51, BLOCK C, PHASE 2 & 3, VIKAS NAGAR, UTTAM NAGAR, NEW DELHI- 110059

.....Applicant

Notice is hereby given to the general public that POVAMI DIGITAL MARKETING SERVICES LLP proposes to make an application to Registrar of Companies, Delhi & Haryana under section 13(3) of the Limited Liability Partnership Act, 2008 seeking permission to change its Registered office from the "National Capital Territory of Delhi" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver either on MCA-21 Portal on (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his / her objections supported by an affidavit stating the his/her interest and grounds of oppositions to the Registrar of Companies, Delhi & Haryana at 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi-110019 within Twenty One days (21) from the date of publications of this notice with a copy to the petitioner LLP at its Registered Office at the address mentioned below - C-51, BLOCK C, PHASE 2 & 3, VIKAS NAGAR, UTTAM NAGAR, NEW DELHI- 110059

For & On Behalf of the POVAMI DIGITAL MARKETING SERVICES LLP Sd/-
PRABHAKAR KUMAR
(Designated Partner)
DPIN : 08650995

Date : 20.03.2023
Place: New Delhi

Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata
(A Scheduled Commercial Bank)

Zonal Office: 7th Floor, Best Commercial Complex, Near Dr Ambedkar Udyan, Chembur East, Mumbai (MH) - 400071.
Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmapur, Kazi Sarai, Harhua, Varanasi, UP-221 105.

PUBLIC NOTICE

Gold Ornaments pledged to the bank at its Panchkula Branch under the following gold loan account which is overdue and the ornaments were not redeemed by the borrower despite our multiple notices will be auctioned on Friday, 24/03/2023 at branch premise of the Utkarsh Small Finance Bank at SCO-6P, Sector-10, Panchkula Haryana, Pin Code-134109.

Sr. No.	Loan No.	Name	Date	Loan Amount	Gross Weight (Gms)
1	150879000006003	Amit S/o Kamal Singh	03/10/2022	₹. 21500/-	07.24

Those desirous of participating in the auction will have to pay an amount of Rs. 5000/- as EMD by 23/03/2023. Bank reserves the right to withhold/cancel/postpone or vary the terms and conditions of the auctions without any reasons thereof.

Sd/-
Branch Manager
Utkarsh Small Finance Bank Ltd.

Date: 20/03/2023
Place: Panchkula

Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata
(A Scheduled Commercial Bank)

Zonal Office: 7th Floor, Best Commercial Complex, Near Dr Ambedkar Udyan, Chembur East, Mumbai (MH) - 400071.
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Sd/-
Branch Manager
Utkarsh Small Finance Bank Ltd.

Date: 20/03/2023
Place: Panchkula

UNIMONI FINANCIAL SERVICES LIMITED

RO: N.G. 12 & 13 Ground Floor, North Block, Manipla Centre, Dickenson Road, Bangalore - 560 042. CIN No. U85110KA1995PLC018175

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Loan No. DASUYA (DAS)- 1991748, 1973139, 1971486, 1973573, GURDASPUR (GUU)- 1955833, 1974736, HOSHIARPUR (HOS)- 1934912, 1921314, 1977229, 1973915, 1973339, 1972978, JALLANDHAR (JAL)- 1940695, 1965301, MAHILPUR(MHP) -1922275, 1919805, NAKODAR (NAK) -

